

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. APPEAL/45(MB)2024

IN THE MATTER OF

Jovial Realtors Private Limited ... Petitioner

Vs

The Registrar Of Companies Mumbai ... Respondent

Section 252(1) of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Appellant: None present

For the Respondent: None present

ORDER

Appeal/45(MB)/2024 - Notice of motion- **Registry and Appellant are directed to issue notice** to the ROC Mumbai and to submit service report along with the notice copy sent to the ROC Mumbai, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the ROC Mumbai is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite, Adjourned to **07.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/